

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO. 450 of 1995.

Allahabad, this the 17th day of May, 2007

Hon'ble Mr. Justice Khem Karan, Vice-Chairman  
Hon'ble Mr. K.S. Menon, Member-A

1. Anil Kumar Singh Son of Sri Shripal Singh, Presently posted as L.D.C. in Data Processing Section, Ordnance Factory, Kanpur, having personal number 302439.
2. Sri Suresh Chandra Shukla Son of Sri Sonelal Shukla, Presently posted as L.D.C. in Data Processing Section, Ordnance Factory, Kanpur, having personal number 302440.
3. Sri Arjun Prasad Son of Late Sri Ram Pyare Sharma, Presently posted as L.D.C. in Data Processing Section, Ordnance Factory, Kanpur, having personal number 302444.
4. Sri Aditya Kumar Son of Sri Shri Ram Chandra Gupta, Presently posted as L.D.C. in Data Processing Section, Ordnance Factory, Kanpur, having personal number 302531.
5. Sri Surendra Kumar Mal Son of Sri Sohanmal, Presently posted as L.D.C. in Data Processing Section, Ordnance Factory, Kanpur, having personal number 302572.
6. Sri Vijay Kumar Son of Late Sri Shitla Prasad, Presently posted as L.D.C. in Data Processing Section, Ordnance Factory, Kanpur, having personal number 302574.
7. Sri Ashok Kumar Kakra Son of Sri Shri Ram Kakra, Presently posted as L.D.C. in Data Processing Section, Ordnance Factory, Kanpur, having personal number 302591.

Applicants.

(By Advocate :Shri S.K. Mishra)

Versus

1. Union of India, through the Secretary, Ministry of Defence, New Delhi.
2. The Ordnance Factory Board, 10-A, khudiram Bose Marg, Calcutta through its Secretary.

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3. The General Manager, Ordnance Factory Kalpi Road,  
Kanpur.  
...respondents.

(By Advocate :Shri P.Mathur)

O R D E R

By Hon'ble Mr. Justice Khem Karan, V.C. :

Shri P. Mathur, counsel for the respondents stated that the OA has become infructuous because the up-gradation has since been granted to the applicants. Counsel for the applicant states that he wrote twice to his client to come and give latest instructions but he has not turned up so he is not in position to say anything in the context of what Shri P. Mathur states.

The OA is dismissed as infructuous on the basis of the statement made by Shri P. Mathur.

*Emers*

Member-A

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*17.5.07*

Vice-Chairman